

Statement-II

Details of foreign terrorists captured during the last three years including current year

1. Numan Arshad, a Pak intruder and Al-Badr operative was apprehended by BSF personnel on January 12, 2010.
2. Mirza Khan, an Afghan national having links with Al Qaida was interdicted at Purnea Railway Station by Purnea Sadar, PS on January 19, 2010.
3. Ghulam Waris, Nepali citizen, LeT/ISI operative was arrested at Katihar on March 18, 2010.
4. Irfan Ullah @ Roshan, Pak national/ISI agent was arrested near Mohali, Punjab on May 29, 2010.
5. Umer Farooq Aslam @ Monir Khan, Pak national/ISI agent was arrested from Agartala on July 04, 2010.
6. Abdullah Inqalabi, a Pak national, Divisional Commander of HMPPR (Hizb-ul-Mujahideen Pir Panjal Regiment) arrested near IIT Campus in Delhi in November 15, 2010.
7. Mohd. Adil Khan @ Suraj @ Mohd. Ali @ Ajmal @ Waleed @ Shoaib S/o Mohd. Shafiq Khan, a Pak national/Jem operative was arrested from Madhubani Bihar on November 25, 2011.

Action taken on CCA decision

*360. SHRI UPENDRA KUSHWAHA: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether Secretary, Ministry of Urban Development has written a D.O. letter No. 12035/2/94-Pol. II dated 20 July, 2012 to Secretary, Department of Personnel and Training (DOP&T) stating that he could not execute CCA decision dated 26 October, 2005 because DOP&T piloted draft notes for CCA in the year 2007 and 2008;

(b) whether Government has fixed six weeks as the maximum time-frame for the completion of inter-ministerial consultations and submission of notes for the consideration of the Union Cabinet/Cabinet Committees;

(c) if so, do the notes piloted by DOP&T in 2007 and 2008 stand lapsed; and

(d) if so, the action taken by Secretary, UD to execute CCA decision dated 26 October, 2005?

THE MINISTR OF URBAN DEVELOPMENT (SHRI KAMAL NATH): (a) Yes, Sir.

(b) Yes, Sir.

(c) No, Sir.

(d) Secretary Urban Development has discussed the issue with the Department of Personnel and Training at various levels. Notices for recovery of arrears have been issued to Kendriya Bhandar also. Secretary (UD) has-written a D.O. letter dated 20.07.2012 to Secretary (DOP&T) with a request to expeditiously obtain a review of CCA decision dated 26.10.2005, failing which, eviction proceeding will be initiated. The Department of Personnel and Training have decided to seek review of CCA decision dated 26.10.2005 regarding Kendriya Bhandar.

WRITTEN ANSWERS TO UNSTARRED QUESTIONS

Adverse effect of granting patents of Ayurvedic medicines

2636. DR. T. N. SEEMA: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether the interest of the foreign companies to get the patents of readymade formula of traditional Indian Ayurvedic system of medicine will cause damage to the existing Indian companies and traditional vaidyas engaged in making of these medicines;

(b) if so, the details thereof;